

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 52/81 HELD ON 30.03.2010.

The Meeting No. 52/81 of Norms Committee-II was held on 30.03.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. S.K. jain, DO	DHI
2.	Sh. Gajraj Singh	DHI
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. A.K. Mishra, Asst. Dir.	MOS
5.	Sh. Narendra Vashista, FTDO	DGFT

Case No.:1666/26/81-ALC2/2007	Party Name:SIETZ TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
HQ File :01/81/050/00788/AM07/	RLA File :05/24/040/00843/AM07/	Lic.No/Date:0510197640 10.01.2007	Defer Date:11.05.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: -			
i. Information in respect of Sl.No. 3, 4, 5 &11 of Standard Deficiency Format.			

2	Case No.:31/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00213/AM10/	RLA File :03/94/040/01278/AM08/	Lic.No/Date:0310464531 11.03.2008	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 11.05.2010.			
3	Case No.:2/21/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: Withdrawn
	HQ File :01/81/050/00313/AM09/	RLA File :03/94/040/00132/AM09/	Lic.No/Date:0310481240 05.08.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the case has already been approved in Meeting No 28/81 dt.19.01.2010. Hence decided to withdraw the case.			
4	Case No.:18/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00435/AM09/	RLA File :04/24/040/00331/AM08/	Lic.No/Date:0410099017 06.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(106)/2008/TSW(B)/80 dated 18.02.2010 as per following modification:- 1. The description of export product may be amended as 420KV 2000A SF6 gas(50kg) filled outdoor circuit breaker. 2. Import items at Sl. No. 3 to 7 may be allowed with 2 % wastage being long products against 10% claimed by the firm. 3. Import items at Sl. Nos. 15, 16, 17, 23, 24, 35, 56 & 57 may be restricted to 1% of FOB value. 4. Rest of the items may be allowed as per condition of GN-4. 5. Empty gas cylinders will be re-exported. R/A may take suitable consequential action accordingly.			
5	Case No.:19/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00436/AM09/	RLA File :04/24/040/00298/AM08/	Lic.No/Date:0410099018 06.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify			

the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(106)/2008/TSW(B)/81 dated 18.02.2010 as per following modification:-

1. The description of export product No. 1 may be amended as 220KV SF6 gas(25kg) filled outdoor circuit breaker.
2. Import items at Sl. No. 3 to 4 may be allowed with 2 % wastage being long products against 10% claimed by the firm.
3. Import items at Sl. Nos. 9, 10, 11, 15, 16 & 21 may be restricted to 1% of FOB value.
4. Quantity of import item No. 14 may be reduced to 2791.67 kg required for export product No. 1 & 2.
5. Rest of the items may be allowed as per condition of GN-4.
6. Empty gas cylinders will be re-exported.

R/A may take suitable consequential action accordingly.

6	Case No.:20/29/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00437/AM09/	RLA File :04/24/040/00420/AM08/	Lic.No/Date:0410099019 06.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(106)/2008/TSW(B)/82 dated 18.02.2010 as per following modification:- a. The description of export product may be amended as 420KV 2000A SF6 gas(50kg) filled circuit breaker(3 phase) with support structure-2000A, 40KA, without closing register. b. Import items at Sl. No. 3 to 7 may be allowed with 2 % wastage being long products against 10% claimed by the firm. c. Import items at Sl. Nos. 15, 16, 17, 23, 24, 35, 56 & 57 may be restricted to 1% of FOB value. d. Rest of the items may be allowed as per condition of GN-4. e. Empty gas cylinders will be re-exported. R/A may take suitable consequential action accordingly.			

7	Case No.:20/27/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00202/AM10/	RLA File :07/21/040/00757/AM09/	Lic.No/Date:0710061858 22.12.2008	Defer Date: 11.05.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC decided that a copy of the reply received from the firm may be referred to DHI for comments. The case stands deferred and to be relisted on 11.05.2010.

8	Case No.: 24/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00658/AM09/	RLA File :09/24/040/00252/AM09/	Lic.No/Date:0910036578 05.01.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

9	Case No.: 10/46/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00693/AM09/	RLA File :07/24/040/00579/AM09/	Lic.No/Date:0710062546 23.01.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC decided that a copy of the application of the firm may be referred to DHI also for comments. The case stands deferred and to be relisted on 11.05.2010.			

10	Case No.: 19/48/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00724/AM09/	RLA File :05/24/040/00664/AM09/	Lic.No/Date:0510235840 05.02.2009	Defer Date:11.05.2010
	Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 11.05.2010.			

11	Case No.: 27/27/81-ALC2/2009	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM10/	RLA File :07/24/040/00641/AM09/	Lic.No/Date:0710063326 27.02.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

Case No.:49/27/81-ALC2/2009	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
HQ File :01/81/050/00231/AM10/	RLA File :22/24/040/00075/AM09/	Lic.No/Date:2210008740 17.03.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010.

- Quantities of import items at S.Nos. 1, 5, 9, 13, 17, 21, 25, 29, 33, 37, 41, 45, 49 & 53 may be allowed as 1914 nos., 4400 nos., 2464 nos., 6050 nos., 2332 nos., 6600 nos, 4532 nos., 6094 nos., 5632 nos., 4400 nos., 1782 nos., 1584 nos., 1100 nos., & 550 nos. respectively inclusive of 10% wastage.
- Rest of the import items may be allowed as under on net to net basis:

Sl. No.	Quantity (in Nos.)	Sl. No.	Quantity (in Nos.)	Sl. No.	Quantity (in Nos.)
2	1740	26	4120	50	1000
3	1740	27	4120	51	1000
4	1740	28	4120	52	1000
6	4000	30	5540	54	500
7	4000	31	5540	55	500
8	4000	32	5540	56	500
10	2240	34	5120		
11	2240	35	5120		
12	2240	36	5120		
14	5500	38	4000		
15	5500	39	4000		
16	5500	40	4000		
18	2120	42	1620		
19	2120	43	1620		
20	2120	44	1620		
22	6000	46	1440		
23	6000	47	1440		
24	6000	48	1440		

R/A may take suitable consequential action accordingly.

13	Case No.:3/2/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Rejected
	HQ File :01/81/050/00003/AM10/	RLA File :03/95/040/00838/AM09/	Lic.No/Date:0310514047 01.04.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

14	Case No.:37/27/81-ALC2/2009	Party Name:RAAJRATNA METAL INDUSTRIES LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00219/AM10/	RLA File :08/24/040/00254/AM09/	Lic.No/Date:0810079181 03.04.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Size of export orders may be modified as "5.0 mm or less" 2. Quantity of import item may be allowed as applied for i.e. 3500 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

15	Case No.:9/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00191/AM10/	RLA File :03/95/040/00009/AM10/	Lic.No/Date:0310515887 16.04.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

16	Case No.:33/27/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:52/81-ALC2/2009	Status:Rejected
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		30.03.2010	
HQ File :01/81/050/00215/AM10/	RLA File :03/95/040/00944/AM09/	Lic.No/Date:0310516404 21.04.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

17	Case No.:8/27/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00190/AM10/	RLA File :03/95/040/00004/AM10/	Lic.No/Date:0310518039 01.05.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 07.05.2010. The case stands deferred and to be relisted on 11.05.2010.			

18	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MNRES are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

19	Case No.:29/27/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00211/AM10/	RLA File :04/24/040/00026/AM10/	Lic.No/Date:0410104670 18.05.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.			

20	Case No.:47/27/81-ALC2/2009	Party Name:REINDEER SYSTEMS PVT LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00229/AM10/	RLA File :04/24/040/00028/AM10/	Lic.No/Date:0410104664 18.05.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

21	Case No.:23/27/81-ALC2/2009	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00205/AM10/	RLA File :03/94/040/00164/AM10/	Lic.No/Date:0310522291 02.06.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. One copy of the reply received from the firm was handed-over to the representative of DIPP for comments. The case stands deferred and to be relisted on 11.05.2010.			

22	Case No.:28/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM10/	RLA File :07/24/040/00084/AM10/	Lic.No/Date:0710065141 02.06.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.			

23	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

24	Case No.:6/13/81-ALC2/2009	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM10/	RLA File :05/24/040/00004/AM10/	Lic.No/Date:0510243219 08.06.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

25	Case No.:8/13/81-ALC2/2009	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00076/AM10/	RLA File :03/95/040/00152/AM10/	Lic.No/Date:0310523710 11.06.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the complete set of application from RA is still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

26	Case No.:18/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00200/AM10/	RLA File :07/24/040/00099/AM10/	Lic.No/Date:0710065366 12.06.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.			

27	Case No.:19/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00201/AM10/	RLA File :07/24/040/00100/AM10/	Lic.No/Date:0710065365 12.06.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.			

28	Case No.:11/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00193/AM10/	RLA File :03/94/040/00172/AM10/	Lic.No/Date:0310524162 15.06.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC decided that one more copy of application may be forwarded to DHI as the earlier one in stated to be not received. The case stands deferred and to be re-listed on 11.05.2010.			

29	Case No.:13/13/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed

	HQ File :01/81/050/00081/AM10/	RLA File :09/24/040/00073/AM10/	Lic.No/Date:0910038235 16.06.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			
30	Case No.:14/13/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Rejected
	HQ File :01/81/050/00082/AM10/	RLA File :03/94/040/00204/AM10/	Lic.No/Date:0310524339 16.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee noted that reasonable time is given for reply. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			
31	Case No.:16/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:withdrawn
	HQ File :01/81/050/00198/AM10/	RLA File :07/24/040/00108/AM10/	Lic.No/Date:0710065479 19.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the firm informed that they surrendered the AA alongwith R.A. Hence decided to withdraw the case.			
32	Case No.:17/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00199/AM10/	RLA File :07/24/040/00114/AM10/	Lic.No/Date:0710065505 22.06.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.			
33	Case No.:10/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00192/AM10/	RLA File :03/94/040/00171/AM10/	Lic.No/Date:0310526069 26.06.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.No. 52/81 held on 30.03.2010. NC decided that reply received from the firm and forwarded to DHI. The case stands deferred and to be re-listed on 11.05.2010.

34	Case No.:1/35/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Rejected
	HQ File :01/81/050/00309/AM10/	RLA File :34/24/040/00053/AM10/	Lic.No/Date:3410024589 01.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

35	Case No.:43/27/81-ALC2/2009	Party Name:ANCHOR ELECTRICALS PVT.LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00225/AM10/	RLA File :03/94/040/00239/AM10/	Lic.No/Date:0310528341 10.07.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments and clarification of DOT vide their I.D. No. 15-28/2009-IP dated 19.11.2009 as follows:- 1. The quantity of item of import No.1 may be reduced to 2477.84 Kg inclusive of 1% wastage. 2. The quantity of item of import No.2 may be reduced to 3963.86 Kg inclusive of 2% wastage. 3. The quantity of item of import No.3 may be reduced to 721.46 Kg inclusive of 2% wastage. 4. The quantity of item of import No.4 may be reduced to 171.66 Kg inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

36	Case No.:44/27/81-ALC2/2009	Party Name:BOSCH LIMITED,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00226/AM10/	RLA File :07/24/040/00159/AM10/	Lic.No/Date:0710065933 14.07.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the reply from the firm is still awaited and			

therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 04.05.2010. The case stands deferred and to be relisted on 11.05.2010.

37	Case No.: 45/27/81-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: Withdrawn
	HQ File :01/81/050/00227/AM10/	RLA File :06/24/040/00010/AM10/	Lic.No/Date:0610015897 14.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC observed that this case has already been approved by NC in its meeting dated 02.02.2010. Hence decided to withdraw the case.			

38	Case No.: 46/27/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: Rejected
	HQ File :01/81/050/00228/AM10/	RLA File :03/95/040/00416/AM09/	Lic.No/Date:0310529890 21.07.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

39	Case No.: 7/19/81-ALC2/2009	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00138/AM10/	RLA File :03/95/040/00001/AM10/	Lic.No/Date:0310531464 30.07.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC decided that one more copy of application may be forwarded to DIPP as the earlier one in stated to be not received. The case stands deferred and to be re-listed on 11.05.2010.			

40	Case No.: 2/21/81-ALC2/2009	Party Name:HI-TECH ELASTOMERS LTD,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: Rejected
	HQ File :01/81/050/00142/AM10/	RLA File :08/24/040/00285/AM08/	Lic.No/Date:0810082016 04.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the firm has failed to furnish the reply despite			

repeated reminders. Therefore, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

41	Case No.:42/27/81-ALC2/2009	Party Name:BHASTRIK MECHANICAL LABS PRIVATE LIMITED,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00224/AM10/	RLA File :04/24/040/00093/AM10/	Lic.No/Date:0410106791 07.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of export products at Sl.No. 1 & 2 may be specified as 428.8 Kgs. and 363.2 Kgs. respectively. 2. Words "0.5 mm thick" may be suffixed with the description of import items at Sl.No. 1,2,4 & 5. 3. Words "OD 19.05 mm x 0.89 mm thick" may be suffixed with the description of import items at S.No. 3 & 6. 4. Quantities of import items at S.No. 1 & 2 put together may be allowed as 222.6 Kgs. inclusive of 5% wastage. 5. Quantities of import items at S.No. 4 & 5 put together may be allowed as 79.8 Kgs. inclusive of 5% wastage. 6. Quantity of import item at S.No. 3 may be allowed as 217 Kgs. inclusive of 2% wastage. 7. Quantity of import item at S.No. 6 may be allowed as 293 Kgs. inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

42	Case No.:10/21/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00150/AM10/	RLA File :05/23/040/00006/AM10/	Lic.No/Date:0510247502 11.08.2009	Defer Date: 11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

43	Case No.:41/27/81-ALC2/2009	Party Name:CONTROL AUTOMATION PROJECTS PVT LTD,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00223/AM10/	RLA File :03/94/040/00415/AM10/	Lic.No/Date:0310533468 12.08.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The firm has informed that the AA was issued on net to net basis.			

Accordingly it has been decided that a copy of the letter of the firm may be forwarded to RA for comments. The case stands deferred and to be relisted on 11.05.2010.

44	Case No.:12/21/81-ALC2/2009	Party Name:INSTA EXHIBITIONS PVT LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00152/AM10/	RLA File :03/94/040/00412/AM10/	Lic.No/Date:0310533747 13.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantity of import item may be allowed as 14572 mtrs. inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

45	Case No.:10/39/81-ALC2/2009	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00366/AM10/	RLA File :03/94/040/00417/AM10/	Lic.No/Date:0310534528 20.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MOS vide their U.O. No. 2(13)/2006-Vol-II-TW dated 12.03.2010.(copy enclosed). R/A may take suitable consequential action accordingly.			

46	Case No.:4/23/81-ALC2/2009	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00157/AM10/	RLA File :05/23/040/00023/AM10/	Lic.No/Date:0510248276 25.08.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

47	Case No.: 6/23/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: Withdrawn
	HQ File :01/81/050/00159/AM10/	RLA File :31/24/040/00100/AM10/	Lic.No/Date:3110039712 26.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the case already been rejected in Meeting No 46/81 dt.16.02.2010. Hence decided to withdraw the case.			

48	Case No.: 1/26/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00177/AM10/	RLA File :09/24/040/00223/AM10/	Lic.No/Date:0910039304 16.09.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC decided that a copy of the reply received from the firm may be referred to DHI for comments. The case stands deferred and to be relisted on 11.05.2010.			

49	Case No.: 10/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: Deffered and Re-indexed
	HQ File :01/80/050/00476/AM10/	RLA File :05/23/040/00034/AM10/	Lic.No/Date:0510249536 17.09.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

50	Case No.: 12/27/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: Approved
	HQ File :01/81/050/00194/AM10/	RLA File :02/24/040/00111/AM10/	Lic.No/Date:0210131885 23.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at S.No. 8 may be allowed on net to net basis.			

R/A may take suitable consequential action accordingly.

51	Case No.:13/27/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00195/AM10/	RLA File :02/24/040/00112/AM10/	Lic.No/Date:0210131899 23.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 2. 1. Import items from S.No. 1 to 6 may be allowed as per SION at S.No. C-1058 2. Import item at S.No. 7 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

52	Case No.:14/27/81-ALC2/2009	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00196/AM10/	RLA File :03/95/040/00318/AM10/	Lic.No/Date:0310538895 23.09.2009	Defer Date:30.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC decided that one more copy of application may be forwarded to DC(MSME) as the earlier one in stated to be not received. The case stands deferred and to be re-listed on 11.05.2010.			

53	Case No.:5/27/81-ALC2/2009	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00187/AM10/	RLA File :04/24/040/00136/AM10/	Lic.No/Date:0410107978 23.09.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC observed that D/L was issued to the firm on 02.02.2010. The firm has sought time upto 30.04.2010 for reply. The case stands deferred and to be re-listed on 11.05.2010.			

54	Case No.:50/27/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00232/AM10/	RLA File :34/24/040/00092/AM10/	Lic.No/Date:3410025173	Defer

24.09.2009

Date:11.05.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.

55	Case No.:61/27/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00243/AM10/	RLA File :31/24/040/00112/AM10/	Lic.No/Date:3110040060 24.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Advance authorization may be ratified as under on repeat basis as per advance authorization number 3110040886 dated 1.12.2009 ratified in NC Meeting No. 51/81 dated 23.03.2010. 2. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 9. 3. Quantities of import items from S.Nos.1 to 9 may be allowed as 5956 Kgs., 29782 Kgs., 3971 Kgs., 29782 Kgs., 49636 Kgs., 39709 Kgs., 19855 Kgs., 9927 Kgs. & 9927 Kgs. respectively inclusive of 4% wastage. 4. Quantities of import items at S.No. 10 & 11 put together may be allowed within 2% of FOB value of exports. R/A may take suitable consequential action accordingly.			

56	Case No.:62/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00244/AM10/	RLA File :03/95/040/00343/AM10/	Lic.No/Date:0310539390 25.09.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

57	Case No.:63/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00245/AM10/	RLA File :03/95/040/00342/AM10/	Lic.No/Date:0310539395 25.09.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			
58	Case No.:3/35/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM10/	RLA File :05/23/040/00060/AM10/	Lic.No/Date:0510252256 10.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			
59	Case No.:4/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00312/AM10/	RLA File :09/24/040/00316/AM10/	Lic.No/Date:0910039893 12.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. On the recommendation of DHI vide their U.O. No. 3(112)/2009/TSW(B) dated 11.03.2010(copy enclosed), it was decided by the Committee to call for certain information/clarification from the firm and to re-list the case on 11.05.2010.			
60	Case No.:5/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00313/AM10/	RLA File :09/24/040/00023/AM10/	Lic.No/Date:0910039894 12.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(112)/2009/TSW(B)/117 dated 11.03.2010 as below:- 1. Total net weight of export product No.1 may be indicated as 4850 kg in addition to quantity in numbers. 2. Total net weight of export product No.2 may be indicated as 13,400 kg in addition to quantity in numbers. 3. Total net weight of export product No.3 may be indicated as 14325 kg in addition to quantity in numbers.			

4. Quantity of import item No.1 to 5 may be allowed as applied by the firm including 7% wastage for import item No. 1, 1% wastage for import item No. 2, 10% wastage for import item No. 3 and 5% wastage for import item No. 4 & 5.

R/A may take suitable consequential action accordingly.

61	Case No.:6/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00314/AM10/	RLA File :09/24/040/00233/AM10/	Lic.No/Date:0910039905 12.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(112)/2009/TSW(B)/117 dated 11.03.2010 as below:- 1. Total net weight of export product No.1 may be indicated as 2790 kg in addition to quantity in numbers. 2. Total net weight of export product No.2 may be indicated as 2240 kg in addition to quantity in numbers. 3. Total net weight of export product No.3 may be indicated as 3780 kg in addition to quantity in numbers. 4. Quantity of import item No.1 to 5 may be allowed as applied by the firm including 7% wastage for import item No. 1, 1% wastage for import item No. 2, 10% wastage for import item No. 3. R/A may take suitable consequential action accordingly.			

62	Case No.:7/35/81-ALC2/2009	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Closed
	HQ File :01/81/050/00315/AM10/	RLA File :07/24/040/00299/AM10/	Lic.No/Date:0710068228 12.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC observed that RA has failed to furnish the copy of the application of the firm despite reminders and it appears that the ratification is not required and the case is closed on the part of NC.			

63	Case No.:11/35/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00319/AM10/	RLA File :07/24/040/00281/AM10/	Lic.No/Date:0710068276 13.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

64	Case No.:12/35/81-ALC2/2009	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Closed
	HQ File :01/81/050/00320/AM10/	RLA File :07/24/040/00289/AM10/	Lic.No/Date:0710068282 13.11.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC observed that RA has failed to furnish the copy of the application of the firm despite reminders and it appears that the ratification is not required and the case is closed on the part of NC.				

65	Case No.:13/35/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00321/AM10/	RLA File :31/24/040/00134/AM10/	Lic.No/Date:3110040661 13.11.2009	Defer Date:11.05.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. DIPP representative pointed out that the details of import and export given in the application forwarded by the exporter are not matching with the details transmitted by RA. It has been decided to call for comments from RA and also advise them to forward copies of application in all the cases without delay. The case stands deferred and to be relisted on 11.05.2010.				

66	Case No.:8/35/81-ALC2/2009	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00316/AM10/	RLA File :09/24/040/00322/AM10/	Lic.No/Date:0910039906 13.11.2009	Defer Date:11.05.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC observed that D/L issued as per DHI to the firm on 02.03.2010. The firm has sought time upto 30.04.2010 for reply. The case stands deferred and to be re-listed on 11.05.2010.				

67	Case No.:9/35/81-ALC2/2009	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00317/AM10/	RLA File :07/21/040/00755/AM10/	Lic.No/Date:0710068273 13.11.2009	Defer Date:11.05.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.				

68	Case No.:14/35/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00322/AM10/	RLA File :05/23/040/00084/AM10/	Lic.No/Date:0510252731 17.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the complete set of application from RA is still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

69	Case No.:16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832 18.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

70	Case No.:19/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00327/AM10/	RLA File :09/24/040/00312/AM10/	Lic.No/Date:0910039958 18.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(112)/2009/TSW(B)/117 dated 11.03.2010 as below:- 1. Net weight of export item No.1 & 2 may be indicated as 175 Kg & 240 Kg. respectively in addition to quantity in numbers. 2. Total net weight of export item No.3,4,5,6 & 7 may be indicated as 850 Kg.,1230 kg.,2040 Kg.,2750 Kg and 4070 Kg. respectively in addition to quantity in numbers. 3. Net weight of export item No.8,9, & 10 may be indicated as 1690 Kg.,1840 Kg. & 1900 Kg. respectively in addition to quantity in numbers. 4. Import item No.8 may be deleted as the same is also included in the indigenous list.			

5. Import item No.7 being component may be allowed as applied for on net to net basis.
6. Rest of the items may be allowed as applied by the firm including 7% wastage on import item No.1, 1% wastage on import item No.2 & 3, 10% wastage on import item No.4 and 5% wastage on import item No.5 & 6.

R/A may take suitable consequential action accordingly.

71	Case No.:21/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00329/AM10/	RLA File :09/24/040/00284/AM10/	Lic.No/Date:0910039960 18.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(112)/2009/TSW(B)/117 dated 11.03.2010 as below:- 1. Word 'Amorphous Steel' and painted' may be added in the description of export products as import of amorphous steel and paint are envisaged. 2. Total net weight of export item No.1 may be indicated as 24,510 Kg. in addition to quantity in numbers. 3. Total net weight of export item No.2 may be indicated as 12,300 Kg. in addition to quantity in numbers. 4. Total net weight of export item No.3 may be indicated as 51,600 Kg. in addition to quantity in numbers. 5. Total net weight of export item No.4 may be indicated as 75,200 Kg. in addition to quantity in numbers. 6. Import item No.7 may be deleted as the same is also included in the indigenous list. 7. Import item No.5 may be allowed within 1% of FOB value. 8. Quantity of import item No.2 may be reduced to 41,938.5 Kg. including 10% wastage. 9. Import item No.1,3 and 4 may be allowed as applied by the firm. 10. Import item No.6,8 and 9 being components may be allowed as applied for on net to net basis. R/A may take suitable consequential action accordingly.			

72	Case No.:18/35/81-ALC2/2009	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: Closed
	HQ File :01/81/050/00326/AM10/	RLA File :07/24/040/00316/AM10/	Lic.No/Date:0710068385 19.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC observed that RA has failed to furnish the copy of the application of the firm despite reminders and it appears that the ratification is not required and the case is closed on the part of NC.			

			Meet No/Date:52/81-ALC2/2009	Status:
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73	Case No.:22/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	30.03.2010	approved
	HQ File :01/81/050/00330/AM10/	RLA File :09/24/040/00319/AM10/	Lic.No/Date:0910039968 19.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(112)/2009/TSW(B)/116 dated 10.03.2010 as below:- 1. Total net weight of export item No.1 may be indicated as 80,150 Kg. in addition to quantity in numbers. 2. Total net weight of export item No.2 may be indicated as 54,000 Kg. in addition to quantity in numbers. 3. Quantity of import item No.1 may be allowed as applied for (29538.3 Kg) including 7% wastage. 4. Quantity of import item No.2 may be reduced to 14841.5 Kg. including 1% wastage. 5. Quantity of import item No.3 may be allowed as applied for (39616.6 Kg.) including 10% wastage. 6. Quantity of import item No.3 may be allowed as applied for (39616.6 Kg.) including 10% wastage. 7. Quantity of import item No.4 & 5 may be allowed as applied by the firm including 5% wastage.. 8. Quantity of import item No.6 may be allowed as applied for on net to net basis under GN-4. R/A may take suitable consequential action accordingly.			

74	Case No.:23/35/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM10/	RLA File :07/24/040/00293/AM10/	Lic.No/Date:0710068415 19.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

75	Case No.:27/35/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM10/	RLA File :03/94/040/00716/AM10/	Lic.No/Date:0310546880 20.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.			

76	Case No.:25/35/81-ALC2/2009	Party Name:PEARL METAL PRODUCTS	Meet No/Date:52/81-ALC2/2009	Status:
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	(BANGALORE) PVT. LIMITED	30.03.2010	Closed
HQ File :01/81/050/00333/AM10/	RLA File :07/24/040/00303/AM10/	Lic.No/Date:0710068454 23.11.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC observed that RA has failed to furnish the copy of the application of the firm despite reminders and it appears that the ratification is not required and the case is closed on the part of NC.			

77	Case No.:26/35/81-ALC2/2009	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00334/AM10/	RLA File :07/24/040/00321/AM10/	Lic.No/Date:0710068457 23.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the copy of application was handed over to DIPP, since not received earlier. The case stands deferred and to be re-listed on 11.05.2010.			

78	Case No.:29/35/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00337/AM10/	RLA File :02/24/040/00160/AM10/	Lic.No/Date:0210134301 24.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at S.No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

79	Case No.:31/35/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00339/AM10/	RLA File :05/24/040/00320/AM10/	Lic.No/Date:0510253235 24.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the reply from the firm is still awaited and			

therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 07.05.2010. The case stands deferred and to be relisted on 11.05.2010.

80	Case No.:33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00341/AM10/	RLA File :05/24/040/00372/AM10/	Lic.No/Date:0510253291 25.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from Min of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

81	Case No.:34/35/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00342/AM10/	RLA File :07/24/040/00322/AM10/	Lic.No/Date:0710068467 26.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010.The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.			

82	Case No.:35/35/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00343/AM10/	RLA File :10/24/040/00092/AM10/	Lic.No/Date:1010036122 26.11.2009	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 11.05.2010.			

83	Case No.:1/45/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00431/AM10/	RLA File :04/24/040/00271/AM10/	Lic.No/Date:0410110907 19.01.2010	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: -			

1. Firm may be asked to clarify the value of welding wires which is very high at approximately 87 % of FOB value of exports.
2. Firm may also be advised to submit information in respect of S.No.1, 3, 4, 5, 11 & 13 of Standard Deficiency Format.

84	Case No.:2/45/81-ALC2/2009	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00432/AM10/	RLA File :07/24/040/00391/AM10/	Lic.No/Date:0710069470 19.01.2010	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 11.05.2010.			

85	Case No.:3/45/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00433/AM10/	RLA File :03/94/040/00771/AM10/	Lic.No/Date:0310556297 20.01.2010	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 11.05.2010: - 1. Information in respect of Sl.No. 3 & 11 of Standard Deficiency Format.			

86	Case No.:4/45/81-ALC2/2009	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00434/AM10/	RLA File :52/24/040/00029/AM10/	Lic.No/Date:5210029454 21.01.2010	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

87	Case No.:5/45/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00435/AM10/	RLA File :04/24/040/00225/AM10/	Lic.No/Date:0410110977 21.01.2010	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the copy of application was handed over to DIPP, since not received earlier. The case stands deferred and to be re-listed on 11.05.2010.			

88	Case No.:6/45/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM10/	RLA File :04/24/040/00263/AM10/	Lic.No/Date:0410110982 21.01.2010	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

89	Case No.:7/45/81-ALC2/2009	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00437/AM10/	RLA File :03/95/040/00629/AM10/	Lic.No/Date:0310556555 22.01.2010	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee decided that the copy of application may be forwarded to MIT this product related to them. The case stands deferred and to be re-listed on 11.05.2010.			

90	Case No.:8/45/81-ALC2/2009	Party Name:DUCATI ENERGIA (INDIA) PVT.LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM10/	RLA File :31/24/040/00216/AM10/	Lic.No/Date:3110041683 27.01.2010	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

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91	Case No.:9/45/81-ALC2/2009	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: approved
	HQ File :01/81/050/00439/AM10/	RLA File :03/95/040/01199/AM08/	Lic.No/Date:0310557198 27.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Net weight of 126.846 MT may be specified with the quantity of export product. 2. Quantity of import item at S.No.1 may be allowed as 96.3 MT inclusive of 1 % Wastage. 3. Quantity of import item at S.No.2 may be allowed as 1.05 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

92	Case No.:12/45/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status: approved
	HQ File :01/81/050/00442/AM10/	RLA File :02/24/040/00210/AM10/	Lic.No/Date:0210137112 28.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at S.No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

93	Case No.:13/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM10/	RLA File :05/23/040/00171/AM10/	Lic.No/Date:0510257259 01.02.2010	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.

94	Case No.:14/45/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Approved
	HQ File :01/81/050/00444/AM10/	RLA File :07/24/040/00410/AM10/	Lic.No/Date:0710069724 01.02.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Quantities of import items at S.Nos. 1 & 2 may be allowed as applied for i.e. 24514 Kgs and 735 Kgs. 3.respectively inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

95	Case No.:15/45/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:52/81-ALC2/2009 30.03.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM10/	RLA File :31/24/040/00221/AM10/	Lic.No/Date:3110041756 01.02.2010	Defer Date:11.05.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 11.05.2010.			

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PART –AR –DEFFER

S.No. 109

Case No.AR -7	M/s Crompton Greaves Ltd., Mumbai
Meeting No.52/81	Pt.F.No.01/80/162 /1101/AM08/DES-I/DES-II
Dated: 30-03-2010	Advance Licence No 0310444382 dt. 26-09-2007
	RLA F.No. 03/94/040/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 11.05.2010.

S.No.110

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No.52/81	F.No.01/81/162/00400/AM109/DES-II
Dated 30-03-2010	Advance License No.1110013812 dt.3-8-2006 & 1110013148 dt.6-4-2008
	RLA F. No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the comments of Policy Division are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 11.05.2010.

S. No.111

Case No. AR -7	M/s Penwalt Ltd., Mumbai
Meeting No. 52/81	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 30-03-2010	Advance Licence No 0310389620 dt. 14-07-2006
	RLA F. No. 03/95/040/220/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.

S. No. 112

Case No.AR -68	M/s. Sona Okegawa Precision Foreigns Ltd.,New Delhi
Meeting No.52/81	F.No.01/81/50/074/AM04 /DES-II
Dated 30-03-2010	Advance License No 0510080047 dt.05-2-2003
	RLA F.No. 03/88/040/0675/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC decided that this case may be transferred to NC-I as the product pertains to them.

S. No. 113

Case No. AR -69	M/s. Omega Products Pvt. Ltd., Mumbai
Meeting No.52/81	F.No.01/81/50/448/AM08 /DES-II
Dated 30-03-2010	Advance License No 0310450840 dt.20-11-2007
	RLA F. No. 03/95/040/0838/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(10)/2008-IPHW dated 26.02.2010 as applied for with accountability clause.(copy enclosed).

R/A may take suitable consequential action accordingly.

S. No. 114

Case No. AR -70	M/s.P M E Transformers (India) Ltd., Noida
Meeting No.52/81	F.No.01/81/50/090/AM09/DES-II
Dated 30-03-2010	Advance License No 0510216261 dt.12-002-2008
	RLA F.No.05/24//040/0850/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.

S. No. 115

Case No. AR -71	M/s.Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd., Bangalore
Meeting No.52/81	F.No.01/81/50/977/AM07/DES-II

Dated 30-03-2010	Advance License No 0710048699 dt.29-11-2006
	RLA F.No.07/24/040/535/AM07

Decision : The case regarding modification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to modify the norms in respect of the subject Advance Authorisation as per following modification:-

1. As 4 nos. each of Isolators and EMI Gaskets are required for assembling of one Fan Module, quantities of import items at S.Nos. 6 & 7 may be allowed as 10,00,000 Nos. each on net to net basis.

R/A may take suitable consequential action accordingly.

S. No. 116

Case No. AR -72	M/s. ABB Ltd., Bangalore
Meeting No.52/81	F.No.01/81/50/303/AM09 /DES-II
Dated 30-03-2010	Advance License No 0710058730 dt.25-07-2007
	RLA F.No.07/24/040/134/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(112)/2009/TSW(B)/116 dated 10.03.2010 as below:-

1. Total net weight of export item may be indicated as 675.8 MT in addition to quantity in numbers.
2. Quantity of import item No.1 may be reduced to 106.93 MT.
3. Quantity of import item No. 4 may be reduced to 63.21 MT.
4. Quantity of import item No. 5 may be reduced to 48.83 MT.
5. Quantity of import item No. 6 may be amended as 0.5MM instead of 50 MM given in the import list and its quantity may be reduced to 2753 kg. including 1% wastage.
6. Quantity of import item No. 7 may be reduced to 9133 meter.
7. Quantity of import item No.32 may be reduced to 110.9 MT.
8. Import item No. 2, 3 and 39 to 41 may be allowed as applied by the firm.
9. Rest of the items being components may be allowed on net to net basis as per condition of GN4.

R/A may take suitable consequential action accordingly.

S. No. 117

Case No. AR -73	M/s.Crompton Greaves Ltd., Mumbai
Meeting No.52/81	F.No.01/81/50/00719/AM02/DES-II

Dated 30-03-2010	Advance License No 0310127024 dt.28-02-2002
	RLA F.No.03/24/042/0134/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.

S. No. 118

Case No.AR -74	M/s. Copper Strips (P) Ltd.Bhopal
Meeting No.52/81	F.No.01/81/50/700/AM09/DES-II
Dated 30-03-2010	Advance License No 1110019485 dt.28-01-2009
	RLA F.No.11/24/40/071/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of import item may be modified as “Copper Flat Bars in Coils/Straight lengths”

R/A may take suitable consequential action accordingly.

S. No. 119

Case No.AR -75	M/s. Copper Strips (P) Ltd.Bhopal
Meeting No.45/81	F.No.01/81/50/719/AM09/DES-II
Dated 30-03-2010	Advance License No1110019528 dt.3.2.2009
	RLA F.No. 11/24/40/074/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Description of import item may be modified as “Copper Flat Bars in Coils/Straight lengths”

R/A may take suitable consequential action accordingly.

S. No. 120

Case No.AR -76	M/s. Indiana Gratings Pvt.Ltd.Mumbai
Meeting No.45/81	F.No.01/80/162/AM10/DES-I /DES-II
Dated 09-02-2010	Advance License No 0310177747 dt.10.01.2003
	RLA F.No. 03/24/41/00102/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. One copy of the representation application of the firm was handed-over to the representative of DIPP for comments. The case stands deferred and to be relisted on 11.05.2010.

S. No. 121

Case No.AR -77	M/s. KDDL Ltd.
Meeting No.52/81	F.No.01/81/50/0025/AM10/DES-II
Dated 30.03-2010	Advance License No 0710064481 dt.04-05-2009
	RLA F.No.07/24/40/0024/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. One copy of the representation application of the firm was handed-over to the representative of DIPP for comments. The case stands deferred and to be relisted on 11.05.2010.

S. No.122

Case No.AR -78	M/s. Amod Sdtamping P.Ltd.
Meeting No.52/81	F.No.01/80/50/001118/AM08/DES-I/DES-II
Dated 30-03-2010	Advance License No 3410020756 dt.01-02-2008
	RLA F.No.34/24/40/00191/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 11.05.2010.

S. No. 123

Case No.AR -79	M/s. Apple International Engineering Works Pvt.Ltd.

Meeting No.52/81	F.No.01/81/162/0088/AM10/DES-II
Dated 30-03--2010	Advance License No
	RLA F.No.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC observed that this case was considered in NC-I meeting on 09/03/2010 at case No. 34. DES-II may coordinate with DES-I as per the chapter under ITC(HS) classification.

S. No.124

Case No.AR -80	M/s. Maharashtra Seamless Ltd.New Delhi
Meeting No.52/81	F.No.01/80/50/00919/AM09/DES-I//DES-II
Dated 30-03-2010	Advance License No 0510218634 dt.28-03-2008
	RLA F.No. 05/24/40/878/AM08

Decision: The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Words "OD: 323.9 mm, WT 6.4 mm "may be suffixed with the description of export product.
2. Quantity of export product may also be specified as 80,000 Mtrs. in addition to quantity in weight.

Quantities of import items may be allowed as under:

- a) Word "Relevant" may be pre-fixed with the description of import item at Sl.No.1 and its quantity may be allowed as applied for i.e. 4209.24 MT after taking clue from SION at Sl. No. C-1289.
- b) Quantities of import items from Sl.No. 2, 3 & 4 may be allowed as applied for i.e. 9520 Kgs, 20880 Kgs & 202400 Kgs respectively after taking clue from SION at Sl.No. C- 1289.
- c) Import items at Sl. No. 5 may be allowed upto 6 % of FOB value of exports after taking clue from SION at Sl.No. C- 1289.

R/A may take suitable consequential action accordingly.

PART – C –DEFFER

S.No. 74

Case No. C-17	M/S Addison & Co.Ltd.Chennai.
Meeting No.52/81	F.No.01/81/162/00372/AM10/DES-II

Dated 30-03-2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.

S.NO. 75

Case No. C -1	M/s Salzer Electronics,Coimbatore through EEPC,Kolkata
Meeting No. 52/81	F.No.01/81/162 /0034/AM10/DES-II
Dated: 30-03-2010	.

Decision : The case regarding fixation of SION was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC observed that the data from EEPC is still awaited and decided to remind them for furnishing the same. The case stands deferred and to be re-listed on 11.05.2010.

S.NO. 76

Case No. C -3	M/s Bhukhanvala Tools Pvt. Ltd., Navsari M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 52/81	F.No.01/81/162 /0033/AM10/DES-II
Dated:30-03-2010	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The firm wise decision is as under:-

1. M/s Bhukhanvala Tools Pvt.Ltd.Navsari

The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 11.05.2010.

2. M/s B.C. Instruments, Udyog Nagar

The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind DC(MSME) by name alongwith all previous papers to expedite the same. The case stands deferred and to be relisted on 11.05.2010.

S.NO. 77

Case No.C-20	M/s. Crompton Greaves Ltd.Mumbai
Meeting No.52/81	F.No.01/81/50/728/AM02/DES-II
Dated 30-03-2010	Advance License No 03103127457 dt.04-03-2002
	RLA F.No.03/24/40/01553/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.

S. NO. 78

Case No.C-21	M/s. Amulya Export Ltd.
Meeting No.52/81	F.No.01/81/162/00465/AM10/DES-II
Dated 30-03-2010	Advance License No 0410097812 dt.07-08-2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 11.05.2010.

S. No. 79

Case No.C-22	M/s. Mauria Udyog,Kolkata.
Meeting No.52/81	F.No.01/80/162/01132/AM10/DES-II
Dated 30-03-2010	Advance License No

Decision : The case regarding fixation of DEPB rate for LPG cylinders was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. NC decided that matter may be referred to DEPB committee for action at their end.

S. No.80

Case No.C-24	M/s. Metal Closures Pvt. Ltd.
Meeting No.52/81	F.No.01/80/162/01152/AM10/DES-II
Dated 30-03-2010	

Decision : The case regarding modification of SION C-773 was considered by the Norms Committee - II in its M.No. 52/81 held on 30.03.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 11.05.2010.
